

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
STARRED QUESTION NO.220
TO BE ANSWERED ON 5TH AUGUST, 2022

IDENTIFICATION OF INELIGIBLE BENEFICIARIES UNDER NFSA

220 DR. SASMIT PATRA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total number of ineligible beneficiaries identified in the National Food Security Act (NFSA) programme over the last three years, year-wise and State-wise;
- (b) the steps undertaken to reduce such ineligible beneficiaries under NFSA; and
- (c) the action undertaken against such ineligible beneficiaries?

A N S W E R
MINISTER OF COMMERCE & INDUSTRY, CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION AND TEXTILES
(SHRI PIYUSH GOYAL)

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE
STARRED QUESTION NO. *220 FOR ANSWER ON 05.08.2022 IN THE RAJYA
SABHA.**

(a) to (c): Digitization of ration cards data is a part of the technology driven PDS reforms. Due to this digitization and because of de-duplication, identification of ineligible/ duplicate ration cards, permanent migration, deaths, etc; the States/UTs from time-to-time have reported the cancellation of about **1.06Crore** such ineligible ration cards during the period **2019 to 2021**. State/UT wise and year-wise details is placed at **Annexure-I**.

As per the Targeted Public Distribution System (TPDS) Control Order 2015, the review of ration cards/beneficiaries list, identification of ineligible/ duplicate ration cards and inclusion of genuine eligible beneficiaries/households is the responsibility of concerned State/UT Government. In this regard, States/UTs have been advised to undertake proper verification (including field verification) of each identified case to ensure that ration cards of genuine beneficiaries are not deleted. Further, States/UTs continuously issue new ration cards to the genuinely eligible households/beneficiaries in place of cancelled ration cards under ceiling limit of the National Food Security Act (NFSA), to achieve the rightful targeting of subsidised foodgrains.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. *220 DUE FOR ANSWER ON 05.08.2022 IN THE RAJYA SABHA.

State/UT-wise report of Ineligible Ration Cards Deleted/Cancelled by States/UTs during last three (3) years 2019-2021

Sl.	State/UT	2019	2020	2021
1	Andhra Pradesh	12,762	24,523	13,128
2	Andaman & Nicobar	421	431	-
3	Arunachal Pradesh	-	-	-
4	Assam	22,412	21,291	11,120
5	Bihar	3,92,713	99,404	-
6	Chandigarh	-	-	-
7	Chhattisgarh	1,38,967	4,508	4,368
8	DNH and Daman & Diu	577	5,840	1,410
9	Delhi	381	518	-
10	Goa	888	148	59
11	Gujarat	23,038	47,936	11,958
12	Haryana	-	-	-
13	Himachal Pradesh	367	4,376	2,538
14	Jammu and Kashmir	13,869	13,224	-
15	Jharkhand	60,333	65,234	-
16	Karnataka	1,09,312	31,753	42,558
17	Kerala	2,543	52,475	1,04,511
18	Ladakh	-	-	614
19	Lakshadweep	6	7	33
20	Madhya Pradesh	61,265	1,65,829	14,24,115
21	Maharashtra	6,53,677	1,31,986	36,119
22	Manipur	-	45,321	15,541
23	Meghalaya	10,525	16	-
24	Mizoram	156	1,443	1,637
25	Nagaland	18,552	7,304	-
26	Odisha	-	-	-
27	Puducherry	2,093	1,881	1,731
28	Punjab	94,031	1,79,837	3,305
29	Rajasthan	72,276	5,80,241	1,35,283
30	Sikkim	5,622	6,981	-
31	Tamil Nadu	-	-	-
32	Telangana	40,684	12,154	-
33	Tripura	552	1,099	490
34	Uttar Pradesh	41,52,273	8,54,025	4,15,259
35	Uttarakhand	-	-	-
36	West Bengal	1,00,151	59,666	-
	Grand Total	59,90,446	24,19,451	22,25,777
